

Government of Jammu and Kashmir  
**Transport Department, Civil Secretariat,**  
J&K, Jammu.

**NOTIFICATION**

Jammu, the 20<sup>th</sup> August, 2021.

S.O. 289 .- In exercise of powers conferred by Section 9 of the Jammu and Kashmir Motor Vehicle Taxation Act, 1957, the Government hereby notifies that the motor vehicles owned by the Motor Garages Department shall be exempted from payment of tax leviable under the said Act.

By order of the Government of Jammu and Kashmir.

**Sd/-**

(Bipul Pathak) IAS  
Principal Secretary to Government,  
Transport Department

No. TPT-ACCT/8/2020-02-TPT

dated: 20-08-2021.

Copy to the:-

1. Additional Chief Secretary, Health and Medical Education Department.
2. All Principal Secretaries to the Government.
3. Principal Resident Commissioner, J&K, Government, New Delhi.
4. Principal Secretary to Lieutenant Governor, J&K.
5. All Commissioner/Secretaries to the Government.
6. Chief Electoral Officer, J&K.
7. Director General, IMPARD.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. Divisional Commissioner, Jammu/Kashmir.
10. Transport Commissioner, J&K
11. All Head of the Departments/Managing Directors.
12. All Deputy Commissioners, J&K.
13. Director Information, J&K.
14. Director, Archives Archeology and Museums, J&K.
15. General Manager, Government Press, Jammu/Srinagar with the request to publish the notification in the extraordinary issue of the Government gazette.
16. Regional Transport Officer, Jammu/Kashmir/Kathua/All ARTOs.
17. Private Secretary to the Chief Secretary, J&K.
18. Private Secretary to Principal Secretary to Government, Transport Department.
19. Incharge website NIC, J&K Civil Secretariat for necessary action.
20. Govt. Order/Stock file (w.2.s.c).

  
Raj Mohammad Malik (KAS) 18/21  
Additional Secretary to Government  
Transport Department.